COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL Nos. 221, 222 of 2016

APPEAL No. 309 of 2016 & IA No. 638 of 2016

APPEAL No. 310 of 2016 & IA No. 639 of 2016

APPEAL No. 317 of 2017 & IA No. 298 of 2017

Dated: 16th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NOS. 221, 222 of 2016

Savita Oil Technologies Ltd. Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sridhar Prabhu

Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Neha Garg for R-1

Appeal No. 309 of 2016 & IA No. 638 of 2016 <u>&</u>
Appeal No. 310 of 2016 & IA No. 639 of 2016

Swastik Construction Services Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sridhar Prabhu

Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Neha Garg for R-1

APPEAL NO. 317 OF 2017 & IA NO. 298 OF 2017

In the matter of:

M/s Avon Cycles Limited Appellant(s)

۷s.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sridhar Prabhu

Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Neha Garg for R-1

<u>ORDER</u>

We have heard learned counsel for the parties.

<u>Judgment is reserved</u>. Learned counsel for the appellant may file written submissions on or before 19.04.2018 after serving copy on the other side.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk